

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.77599 of 2018 (COD)

(On behalf of Appellant)

AND

Excise Appeal No.79048 of 2018

(Arising out of Order-in-Appeal No.237/DGP-CE/2018 dated 28.03.2018 passed by Commissioner(Appeals), Goods & Service Tax, Siliguri Appeal Commissionerate, Siliguri.)

M/s. Titan Engineering Company Private Limited

(Sanjib Sarani, Durgapur-713210, Dist-Burdwan(West), West Bengal.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Sian, Bolpur, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75307/2020

FINAL ORDER NO. 75549/2020

DATE OF HEARING : 4 November 2020

DATE OF DECISION : 4 November 2020

P.K.CHOUDHARY :

The Miscellaneous Application has been filed by the applicant/appellant for condonation of delay in filing the appeal before the Tribunal.

2. In view of the reasons, as explained in the application, the delay in filing the appeal before the Tribunal is condoned. Miscellaneous Application (COD) is allowed.

3. I find that the Revenue has filed copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues

under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

sm